

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, P A T N A

O.A.NO.: 492/96

DATE OF DECISION: 11-OCT-1996

MUKUND SINGH. : APPLICANT.

Vrs.

UNION OF INDIA & ORS. : RESPONDENTS.

COUNSEL FOR THE APPLICANT. : SHRI N.P.SINHA.

C O R A M

HON'BLE SHRI K.D.SAHA, MEMBER (ADMINISTRATIVE)

HON'BLE SHRI D.PURKAYASTHA, MEMBER (JUDICAL)

ORDER DICTATED IN OPEN COURT

HON'BLE SHRI K.D.SAHA, MEMBER (A):

Heard Shri N.P.Sinha, learned counsel for the applicant on the question of admission.

2. The applicant who was working as Care-Taker in the O/o General Manager, Telephone, District-Patna, superannuated on 31.03.1994. He received his retiral benefits except a sum of Rs.9,500/- as DCRG, which has been withheld as the applicant did not vacate the quarter allotted to him while he was in service. The applicant has been served with a notice, as at Annexure-A/9, dated 16.09.1996, by which inter-alia he has been directed to pay Rs.29,886/- being damage charges for unauthorised occupation of quarter No. 83/II, K.Puri after retirement for the period from 01.04.1994 to 31.08.1996.

3. By this application the applicant prays for quashing Annexure-A/9, as aforesaid, and also for issue of direction to the respondents to allow him to continue in the abovesaid quarter till an alternative arrangement

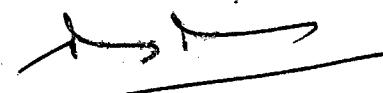
2

allotted

is made to his son-in-law, who is also an employee of the same department. The learned counsel submits that the applicant is continuing to occupy the same quarter which was allotted to him when he was in service. Admittedly, the applicant is unauthorisedly occupying the quarter after his retirement and he seeks to invoke the jurisdiction of this Tribunal for a cause which is not supported by law.

4. Prima facie we do not see any merit in this application. Accordingly, it is dismissed at the admission stage itself.


(D. PURKAYASTHA)
MEMBER (J)


(K.D. SAHA)
MEMBER (A)
11.10.86

SKJ